

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,****Principal Bench, New Delhi****Company Appeal (AT) (Ins) No. 1407 of 2019****IN THE MATTER OF:****Srei Infrastructure Finance Ltd.****Appellant****Vs.****Ashish Chhawchharia & Anr.****....Respondents****Present:****For Appellant: Mr. Abhijeet Sinha, Mr. Rishav Banerjee and Mr. Raghavendra M. Bajaj, Advocates.****For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.****Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Mr. Siddhant Kant, Advocates for R-2.****Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga and Mr. Deepak Joshi, Advocates for R-3.****With****Company Appeal (AT) (Ins) No. 1528 of 2019****IN THE MATTER OF:****IDBI Bank Ltd.****Appellant****Vs.****Resolution Professional of Odisha Slurry Pipeline Infrastructure Ltd. & Anr.****....Respondents****Present:****For Appellant: Mr. Tushar Mehta, Sr. Advocate(SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Suommo Biswas, Mr. Siddhant Kant, Ms. Jasveen Kaur,**

**Ms. Prabh Simran Kaur and Ms. Misha,  
Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy, Mr. Piyush Swami and Mr. Rony O John, Advocates for R-1.**

**Mr. Abhijeet Sinha and Mr. Raghavendra Bajaj,  
Advocates for R-2.**

**With  
Company Appeal (AT) (Ins) No. 591 of 2020**

**IN THE MATTER OF:**

**SREI Infrastructure Finance Ltd.**

**Appellant**

**Vs.**

**Ashish Chhawchharia**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Prateek Kumar, Mr. Shounak Mitra, Ms. Vaibhavi Pandey, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.**

**Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur, Mr. Siddhant Kant, Advocates for R-2.**

**Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga, Mr. Utkarsh Maria and Mr. Deepak Joshi, Mr. Vishal Gehrana, Mr. Anupm Prakash, Advocates for R-3.**

**With  
Company Appeal (AT) (Ins) No.593 of 2020**

**IN THE MATTER OF:**

*Company Appeal (AT) (Ins) Nos.1407,1528 of 2019  
Company Appeal (AT) (Ins) Nos.591,593 of 2020  
Company Appeal (AT) (Ins) No. 02 of 2021*

**SREI Multiple Asset Investment Trust**

**Appellant**

**Vs.**

**IDBI Bank Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. K. Datta, Sr. Adv. With Mr. Arijit Mazumdar, Mr. Shambo Nandy and Mr. Rahul Gupta, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.**

**Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Mr. Siddhant Kant, Prabh Simran Kaur, Advocates for R-2.**

**Mr. Asim Sood, Ms. Bhargavi and Ms. Senu Nizar, Advocates for R-3.**

**With**

**Company Appeal (AT) (Ins) No. 02 of 2021**

**IN THE MATTER OF:**

**Government of India, through Office of the Assistant Commissioner, GST & Central Tax, Cuttack-II Division**

**Appellant**

**Vs.**

**Ashish Chhawchharia  
Resolution Professional in the matter of Odisha  
Slurry Pipeline Infrastructure Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Prasenna Kumar Parhi, ASGI, Orissa High Court, Mr. D Sathpathy, Mr. Saurav Tibrewal, Mr. Pankaj Khandelwal, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Rony O John, Advocates for R-1.**

**Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur, Mr. Siddhant Kant, Prabh Simran Kaur, Advocates for R-2.**

**Mr. Neeraj K Kaul, Sr. Advocate with Abhishek Swaroop, Ms. Ruby Ahuja, Mr. Naman Bagga, and Mr. Deepak Joshi, Mr. Sudhir Sharma, Mr. Vishal Gehrana, Mr. Anupam Prakash, Mr. Utkarsh Maria, Advocates for R-3.**

**ORDER**  
**(Virtual Mode)**

**06.04.2021:** Due to non-availability of the Bench, the matter could not be taken up on 05<sup>th</sup> April, 2021.

Ld. Sr. Counsel for the Respondent No. 2 continued his argument in CA (AT) (Ins) No. 591 and 593 of 2020 due to paucity of time, the arguments remained inconclusive.

These matters have already been fixed 'For Hearing' on **09<sup>th</sup> April, 2021** at 02:00 PM.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sc/kam*